

(c) if so, the details thereof;

(d) whether Government has devised any action plan to control such unnatural deaths; and

(e) the action plan to ban any kind of construction very close to such high-tension live wires in the cities?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) A few unnatural deaths have been reported by the Power companies in Delhi and other places due to electrocution of people residing very close to high tension wires. It generally happens due to unauthorized construction and extension of the building violating the statutory clearances. Whenever such cases are found, notices are served on the residents by Distribution companies to remove the unauthorized structures raised under the High Tension Overhead lines. Warning letters are issued to the house owners who have extended the structures/house balcony/boundary wall etc. which are very close to power lines.

(d) While laying of Overhead lines, Distribution companies of States/UTs ensure sufficient vertical and horizontal clearance in accordance with the provision of the Central Electricity Authority (Measures relating to safety and Electric Supply) Regulation 2010, made under section 53 of the Electricity Act, 2003, relating to safety related issues of electric supply. Moreover, "Danger" warning signboards are displayed on electric poles of High Tension lines.

(e) Construction activity near High Tension electricity lines are prohibited as per the provisions of Central Electricity Authority (Measures relating to safety and Electric Supply) Regulation 2010.

Distribution of power assets in Andhra Pradesh

3463. SHRI JESUDASU SEELAM: Will the Minister of POWER be pleased to state:

(a) the details of the provisions for establishment of State Load Despatch Centre (SLDC), transfer of Anantpur and Kurnool from Southern Power Distribution Company to Eastern Power Distribution Company as contained in the Andhra Pradesh Reorganisation Act, 2014;

(b) the steps being taken by Government in this regard; and

(c) the role of Andhra Pradesh Government and the status of their responsibilities?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) The provisions for establishment of State Load Despatch Centre (SLDC) and transfer of Anantpur and Kurnool districts are mentioned in the clause 4 & 8 in para C- Power of 12th Schedule of AP Reorganization Act, 2014, as mentioned below:

- “4. The existing State Load Despatch Centre (SLDC) shall function for both successor States for a period not exceeding two years within which time separate SLDC shall be set up for each successor State. During this period, the existing SLDC shall function under the direct administration and control of the Southern RLDC at Bengaluru.
8. The districts of Anantapur and Kurnool which fall within the jurisdiction of the AP Central Power Distribution Company Ltd. will now be reassigned to the AP South Power Distribution Company Ltd.”

(b) and (c) The Government of Andhra Pradesh *vide* G.O.Ms No. 33 dated 11.07.2014 have notified that until the State Government establishes a Government Company or any authority or Corporation for the purpose of exercising the powers and discharging the functions, as mentioned under Part-V of the Electricity Act, 2003, the State Load Despatch Centre (SLDC) functioning since 02.06.2014 shall function as Andhra Pradesh State Load Despatch Centre operating from Vidyut Soudha, Hyderabad and be operated by M/s Transmission Corporation of Andhra Pradesh Limited, being State Transmission Utility.

Government of United Andhra Pradesh *vide* G.O.Ms No. 25 dated 29.05.2014 have issued guidelines to implement the provisions of the AP Reorganization Act, 2014. It is mentioned in the Para 19 of the G.O.Ms. No. 25 that 17.45% of AP Central Power Distribution Company Ltd share of equity will be transferred to AP South Power Distribution Company Ltd (APSPDCL) in accordance with GO Ms No. 20 of Energy Department dated 08.05.2014 due to transfer of 2 districts of Anantpur and Kurnool to APSPDCL.

Performance of power sector

3464. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of POWER be pleased to state:

- (a) whether India is fifth largest producer of electricity in the world but it ranks 150th in terms of per capita consumption;
- (b) if so, the details thereof;
- (c) whether the demand-supply mismatch for electricity is growing even as millions have no access to power at all, especially in rural areas;